GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO- 1175 TO BE ANSWERED ON- 25/07/2022

TRIBAL HOSTEL IN NAGALAND

1175. SHRI TOKHEHO YEPTHOMI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of Tribal Hostel that has been sanctioned to Nagaland State; and
- (b) the details of the name of beneficiaries with amount for the last five years upto March 2022?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SMT. RENUKA SINGH SARUTA)

(a) &(b): Ministry of Tribal Affairs (MoTA) was earlier running a separate scheme "Hostels for ST Girls and Boys" under which funds were provided to State Governments for construction of hostels. The details of hostels sanctioned to state of Nagaland under this scheme during 2011-12 to 2017-18 are as under:

| Financial Year | Number of Hostels Funds Released | | |
|----------------|----------------------------------|---------------|--|
| | Sanctioned | (Rs. in lakh) | |
| 2013-14 | 5 | 810.95 | |
| 2015-16 | 17 | 1002.50 | |

As part of rationalization of schemes of the Ministry, the intervention of construction of hostels has been subsumed under the schemes of 'Special Central Assistance to Tribal Sub-Scheme (SCA to TSS) and Grants under Article 275(1) of the Constitution from 2018-19 on wards wherein funds are provided to the State Governments based on the proposal received from them after appraisal and approval of the Project Appraisal Committee (PAC) in the Ministry. The details of the hostels sanctioned under (SCA to TSS) and Grants under Article 275(1) of the Constitution during 2017-18 to 2021-22 to State Government of Nagaland are as under:

| Financial Year | al Special Central Assistance to Grants under Article 275(1) Tribal Sub-Scheme | | | | Total Seats created |
|-------------------|--|------------------------------------|------------------------------------|---------------------------------|---------------------|
| | Hostels | Funds Released (Rs. in lakh) | Number of Hostels Sanctioned | Funds Released (Rs. in lakh) | |
| 2017-18 | 0 | 0 | 8 | 675.38 | 210 |
| 2018-19 | 1 | 133.00 | 20 | 1605.00 | 645 |
| 2019-20 | 3 | 320.00 | 15 | 1400.00 | 620 |
| 2020-21 | 5 | 550.00 | 0 | 0.00 | 190 |
| 2021-22 | 0 | 0 | 4 | 400.00 | 165 |
| Total | 9 | 1003.00 | 47 | 4080.38 | 1830 |

Responsibility for implementation of the projects sanctioned under SCA to TSS and Grants under Article 275(1) lies with the State Government. Names of beneficiaries are not centrally maintained.
